

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 14-09-2023 AT 02.00 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/462(CHE)2022**  
**PETITION NUMBER : IBA/877/2019**  
**NAME OF THE PETITIONER : Ramachandran Subramanian (Liquidator)  
M/s Core Indo Ispat Pvt Ltd**  
**NAME OF THE RESPONDENT(S) : --**  
**UNDER SECTION : Sec 54 of IBC, 2016 R/w Rule 11 of NCLT  
Rules 2016**

**ORDER**

Ld. Counsel Mr.Toti Jayasankar appears for the Applicant/Liquidator.

Synopsis filed vide **SR.No.3878 dated 12.09.2023.**

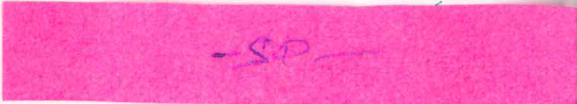
On perusal we find that an amount of Rs.2,69,493/- was realised from the sale of liquidation estate by way of settlement of claims. However, the said entry is not reflected in the realisation and distribution. Ld. Counsel for the Applicant claims that the amount is towards the liquidation cost. Has it been so, it should have been reflected in the realisation and distribution. However, there is no document indicating that the liquidation account has been closed.

Ld. Counsel for the Applicant/Liquidator is directed to clarify and file the closure statement.

List the application on **12.10.2023** for hearing.

  
**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

ss

  
**SANJIV JAIN  
MEMBER (JUDICIAL)**